

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No. 291/98 199
M.A. 166/98

Babu C.S. Versus Uo. J. S. Ors.

Date of Order	Orders
5.10.98	Mr. P. K. Sharma - Counsel for the applicant None present for the respondents even in the second round. The learned Counsel for the applicant states that in view of the changed situation, the applicant wants to withdraw this O.A. with the liberty to file a fresh O.A. if so advised. The prayer is allowed. The O.A. is allowed to be withdrawn with liberty to file a fresh O.A. if so advised and permissible under law. The O.A. and M.A. No. 166/98 stand therefore dismissed as withdrawn. <i>do</i> RATTAN PRKASHI Judicial Member <u>38/98</u> Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That the Action is Required To Be Taken & The Case is Fit For Consideration To Record. <i>NY</i> Dealing Asstt. Record Section Officer Digit. ... Keeper (Judicial)

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[Babu C.S.]

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